

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.13 of 2020

Gopal Shankar Pandey	Petitioner
Versus				
The State of Jharkhand & Others	Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Ms. Ritu Kumar, Advocate
For the Respondent Nos.1-4	: Mr. Navneet Toppo, A.C. to S.C. V
For the Respondent No.5	: Mr. Sanjay Piprawall, Advocate

07/08.07.2020 Heard Ms. Ritu Kumar, learned counsel for the petitioner and Mr. Navneet Toppo, A.C. to SC V, learned counsel for respondent nos.1 to 4 and Mr. Sanjay Piprawall, learned counsel respondent no.5.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Ms. Ritu Kumar, learned counsel for the petitioner assailing the impugned order dated 29.11.2019 submits that the petitioner has obtained the degree of B.Ed. in Special Education from Banaras Hindu University and he was appointed on the same degree but his appointment has been cancelled by the impugned order. Learned counsel for the petitioner relying on Annexure-6 to the writ petition submits that the degree of petitioner is recognized by N.C.T.E. She also submits that co-ordinate Bench of this Court in W.P.(S) No.14 of 2020 has already granted *status quo* as on the date of that order.

Learned counsel for the respondents-State has examined this matter and submits that this matter is fully covered in terms of order passed in W.P.(S) No.14 of 2020 and another analogous cases.

Accordingly, *status quo* as on date shall be maintained till further order.

Learned counsel for respondents-State and JSSC are directed to file counter affidavit within a period of four weeks.

Let this matter be tagged with W.P.(S) No.2287 of 2019, W.P.(S) No.1695 of 2019 and W.P.(S) No.14 of 2020.

Post all these matters on 27th August, 2020.

(Sanjay Kumar Dwivedi, J.)